IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI COURT-III

(IB)-241 (ND) /2017

IN THE MATTER OF:

Mr. Abhinav Mathur

.....PETITIONER

Vs.

M/s. Indulge Beverages (P) Ltd

.... RESPONDENT

SECTION:

Under Section 9 IBC Code, 2016

Order delivered on 10.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Sameer Rastogi, Advocate

Ms. Pooja Singh, Advocate

For the Respondent

: Mr. Sumit Narayan, Executive (Fin./Adm.)

ORDER

Learned Counsel for the petitioner is present and represents that he has already complied with the Order dated 02.8.2017 of this Tribunal by filing the Tracking report as well as affidavit of service of notice under the provisions of Insolvency & Bankruptcy Code, 2016

Mr. Sumit Narayan, Executive (Financial & Admn.) appearing on behalf of the respondent company represented that he has got the authorization letter from the company and seeks a week's time to file a reply to the petition. One week's time is granted for the said purpose.

Matter is posted for arguments on 23.8.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 10.8.2017